

(03)

CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

Original Application No: 1094/92

Transfer Application No:

DATE OF DECISION 18.11.1992

A.K.PALAV

Petitioner

S.P.SAXENA.

Advocate for the Petitioners

Versus

UNION OF INDIA AND ORS.

Respondent

V.S.MASURKAR

Advocate for the Respondent(s)

CORAM:

The Hon'ble Shri USHA SAVARA, MEMBER (A)

The Hon'ble Shri

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

NO.

(USHA SAVARA)

M/A

Usha Savara

NS/

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BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

ORIGINAL APPLICATION NO: 1094/92

Shri A.K.Palav
Draughtman Gd.II
C.Q.A. (E.E.)
Aundh Camp.
Pune - 411027 .. Applicant

V/s

Union of India, through
the Secretary, Min.of
Defence, sough Block
New Delhi and ors. .. Respondents

CORAM : HON'BLE USHA SAVARA, Member (A)

Appearance :

Shri S.P.Saxena, Adv.
for the Applicant

Shri V.S.Masurkar, Adv.
for the Respondents.

ORAL JUDGEMENT

18th NOV 1992

(PER : USHA SAVARA, M/A)

It is submitted by Shri Masurkar, Learned counsel
for the respondents, that the transfer order dated 15.10.1992
has been cancelled vide letter dated 3.11.1992 issued by
Col.Dixit. This ~~is~~ confirmed by Shri S.P.Saxena, Learned
Counsel for the applicant. In the circumstances, this
application ^{has} become ~~is~~ infructuous. Therefore, this application
is disposed off as infructuous.

U.S. Savara
(USHA SAVARA) 18.11.92
M/A

srl